

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 685/TT/2020
with IA (Diary No. 288 of 2023)**

- Subject** : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from anticipated COD to 31.3.2024 for \pm 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with \pm 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)–North Trichur (Kerala) – Scheme #1: Raigarh - Pugalur 6000 MW HVDC System” in Southern Regional Grid.
- Date of Hearing** : 11.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioners** : Powergrid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited & Ors.
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Shri P. Wilson, Sr. Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Apoorva Malhotra, Advocate, TANGEDCO
Shri Aishwarya Mishra, Advocate, TANGEDCO
Shri Prabhas Bajaj, Advocate, KSEB
Shri Priyanshu Tyagi, Advocate, KSEB
Shri Shubhanshu Padhi, Advocate, PCKL
Shri Jay Nirupam, Advocate, PCKL
Shri Vishrov Mukherjee, Advocate, Sembcorp Energy
Shri Yashaswi Kant, Advocate, Sembcorp Energy
Ms. Priyanka Vyas, Advocate, Sembcorp Energy



Shri Anup Jain, Advocate, MSEDCL
Ms. Prachi Gupta, Advocate, MSEDCL
Shri Abhinav Rao, Advocate, R. Nos. 9, 10 and 16
Ms. Devadipta Das, Advocate, R. Nos. 9, 10 and 16
Shri Rahul Jajoo, Advocate, R. Nos. 9, 10 and 16
Shri Mohd. Mohsin, PGCIL

Record of Proceedings

TANGEDCO filed Appeal No. 433 of 2022 against the Commission's order dated 29.9.2022 in Petition No.685/TT/2020 (impugned order) before the Appellate Tribunal for Electricity (APTEL) mainly on the ground that the HVDC should be declared as one of national and strategic importance and the tariff of the same has to be shared by all the beneficiaries of all the regions. The APTEL vide order dated 18.7.2023 in Appeal No. 433 of 2022 set aside the impugned order dated 29.9.2022 and directed the Commission to pass a fresh order in the light of the observations recorded in its order dated 18.7.2023.

2. The present petition is taken up for hearing as PGCIL, the Petitioner, filed Interlocutory Application (IA) being Diary No. 288 of 2023 for urgent orders. Learned counsel for the Petitioner submitted that the IA being Diary No. 288 of 2023, was not being pressed and sought to withdraw the same with a liberty to file a fresh IA if need be.

3. Learned Senior Advocate for TANGEDCO submitted that he has no objection to the said IA being withdrawn by the Petitioner. He, however, submitted that in terms of the APTEL's order dated 18.7.2023 in Appeal No. 433 of 2022 certain other parties are required to be impleaded.

4. In response, learned counsel for the Petitioner submitted that she has filed amended memo of parties wherein CTUIL, CEA and POSOCO have been impleaded as Respondents.

5. Learned counsel for Sembcorp Energy submitted that he had also filed an Appeal before the APTEL, and the same was disposed of following the same dispensation as given in the order dated 18.7.2023. He requested the Commission to implead Sembcorp Energy as Respondent in the present matter.

6. In response, learned counsel for the Petitioner urged the Commission that some alternative method of notice, such as Publication in newspapers, should be ordered.

7. After hearing the parties, the Commission permitted the Petitioner to withdraw the IA being Diary No. 288 of 2023, and granted liberty to file a fresh IA, if required. The IA, being Diary No. 288 of 2023, was disposed of as withdrawn.



8. The Commission further directed as follows:
- a) The Petitioner to implead the beneficiaries of all the regions as Respondents in the present petition, serve a copy of the petition and APTEL's order on all the beneficiaries, and file a fresh memo of parties by 31.8.2023.
 - b) The Respondents to file their reply to the TANGEDCO's plea for declaring the HVDC as of national and strategic importance and the tariff of the same has to be shared by all the beneficiaries in all the regions, on affidavit by 2.10.2023.
 - c) The Petitioner to file rejoinder, if any, by 31.10.2023.
9. The matter be listed for further hearing tentatively on 17.11.2023

By order of the Commission

sd/-
V. Sreenivas)
Joint Chief (Law)

